

HIGH COURT OF CHHATTISGARH : BILASPUR

RE-NOTIFICATION

No. 41248

Bilaspur, Dated : 03 May, 2017

In exercise of powers conferred by sub rule (1) of rule 5 of the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2006 (as amended from time to time) and in view of the directions of Hon'ble the Supreme Court in its order dated 04.01.07 passed in C.A. 1867/00 (Malik Mazhar Sultan and another V/s U.P. Public Service Commission & ors.), the High Court of Chhattisgarh re-notifies the anticipated vacancies in respect of District Judge(Entry Level) as under:-

I.

a)	By Promotion in accordance with Rule 5(1)(a)	04 posts
b)	By promotion through limited competitive examination in accordance with Rule 5(1)(b)	01 post
c)	By direct recruitment from the Bar in accordance with Rule 5(1)(c)	08 post (Current year:- UR - 06, SC- 01 , ST- Nil, OBC- Nil) (Backlog of year 2016 :- ST -1)

BY ORDER OF HON'BLE HIGH COURT


(Arvind Singh Chandel)
Registrar General

Endt.No. 41248

Bilaspur, Dated : 03 May, 2017

Copy forwarded to :-

- 1- The Deputy Controller, Government Regional Press, Behind Indrawati Bhawan , Amenities Block , Naya Raipur, Chhattisgarh with a request to publish it at the earliest in extra-ordinary issue of Chhattisgarh State Gazette.
- 2- The Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan Naya Raipur, C.G. for information.

Sd/-
(Arvind Singh Chandel)
Registrar General